PART II—Section 3—Sub-section (ii)

PUBLISHED BY AUTHORITY

NEW DELHI, WEDNESDAY, JANUARY 20, 2010, TAUSA 30, 1931

MINISTRY OF COMMUNICATIONS AND
INFORMATION TECHNOLOGY
(Department of Information Technology)

NOTIFICATION

New Delhi, the 20th January, 2010

S.O. 117(E)—In exercise of the powers conferred by sub-section (l) of Section 69A of the Information Technology Act, 2000 (21 of 2000) read with rule 3 of the Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009, the Central Government hereby authorises and designates the Group Coordinator (being an officer of the Central Government not below the rank of Joint Secretary), Cyberlaw Division in the Department of Information Technology, Ministry of Communications and Information Technology, Government of India, Electronics Niketan, 6, Central Government Offices Complex, New Delhi-110003, as the Designated Officer for the purposes of the said rules.

N. RAVI SHANKAR, Jt. Secy.